

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/MP/2024

- Subject : Petition under Section 79 read with Section 38 of the Electricity Act, 2003 and Regulations 15.1 and 23.1 read with 4.1 and 17.1 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner's subsidiaries and group companies in utilizing the existing GNA/connectivity of the Petitioner at Jam Khambhaliya ISTS substation, in part or full.
- Petitioner : Reliance Industries Limited (RIL).
- Respondent : Central Transmission Utility of India Limited (CTUIL).
- Date of Hearing : **13.8.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, RIL
Shri Hemant Singh, Advocate, RIL
Ms. Supriya Rastogi, Advocate, RIL
Ms. Lavanya Panwar, Advocate, RIL
Shri Nishant Kumar, Advocate, RIL
Shri Harshit Singh, Advocate, RIL
Shri Syed Fazal, Advocate, RIL
Shri Nishant Kumar, Advocate, RIL
Shri Jay, Advocate, RIL
Shri Gyanendra, Advocate, RIL
Shri Sandeep Kumar, Advocate, RIL
Shri Ramesh Kumar, Advocate, RIL
Shri Rohit Raj, Advocate, RIL
Shri Shailendra Singh, Advocate, RIL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Akshayvat Kislay, CTUIL
Ms. Priyanshi Jadiya, CTUIL

Record of Proceedings

During the course of the hearing, learned senior counsel for the Petitioner and the learned counsel for the Respondent, CTUIL made detailed submissions and concluded their respective arguments.

2. Considering their request, the Commission permitted the parties to file their respective written submissions, if any, within a week with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)